

Petition(s) for Special Leave to Appeal (Crl.)

No(s). 6269/2015

(Arising out of impugned final judgment and order dated 25/02/2015 in CRLA No. 1150/2011 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

STATE OF UTTAR PRADESH THR. PRINCIPAL SECRETARY,HOME Petitioner(s)
DEPARTMENT

VERSUS

HOSHIYAR SINGH

Respondent(s)

(With appln.(s) for exemption from filing O.T.)

With SLP (Crl.) ...CRLMP No. 13088/2015

(With appln.(s) for permission to file SLP and Office Report)

Date : 10/08/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s)

Mr. Ratnakar Dash, Sr. Adv.

Mr. Ardhendumauli Kumar Prasad, Adv.

Mr. Abhindra Maheshwari, Adv.

Mr. Apoorv Kurup, Adv.

Mr. Aviral Shukla, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

SLP (Crl.).No.6269/2015:-

Application for exemption from filing official translation
is allowed.

Issue notice.

Dasti service, in addition, is permitted.

SLP (Crl.) ...CRLMP No.13088/2015:-

Permission to file the Special Leave Petition is granted.

Delay condoned.

Signature Not Verified

Digitally signed by

Issue notice.

Vishal Anand

Date: 2015.08.11

09:58:06 EAST

Reason:

Dasti service, in addition, is permitted.

(VISHAL ANAND)

COURT MASTER

(SNEH LATA SHARMA)

COURT MASTER

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